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(b) the details- of those Block Development Headquarters of the above Slates, where telephone facilities could not be made available together with the reasons therefor?

Written Answers

THE MINISTER OF COMMUNT CATIONS (SHRI BENI PRASAD VARMA): (a) The details of the Block Development Headquarters where S.T.D. facilities are available are given in Annexure.

(b) the details of the Block Development Headquarters where Telephone facility could not be made available are given in Statement (see below)

Priority has been allotted to provision of Telephone facility to District Headquarter, Sub Divisional Head Quarters, Tehsil Head Quarters and Short Distance charging Centre's. All other places having registered demand arc also being covered subject to availability of funds.

Statement

The details of the Block Development Headquarters where S.T.D. facilities are available

State	Block Development Headquarters				
		Total	With STD Facility		
Bihar		612	405		
Uttar Pradesh		892	435		
West Bengal		341	199		
Orissa		314	290		

The details of the Block Development Headquarters without Telephone facility

State	Block Development Headquarters			
		Total	Without Telephone Facility	
Bihar		612	68	
Uttar l	Pradesh	892	64	

	Total	Without Telephone Facilities-
West Bengal	341	Nil
Orissa	314	Nil

केन्द्रीय रिजर्व पुलिस बल के बर्खास्त किए गए कर्मचारियों द्वारा मुकदमा दायर किया जाना

- *179. श्री गोविन्दराम मिरी: क्या गृह मंत्री 18 दिसम्बर, 1996 को राज्य सभा में अतारांकित प्रश्न 2687 के लिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:
- (क) क्या वह सच हैं कि वर्ष 1988 में सेवा से बर्खास्त किए गए कर्मचारियों ने अपने मामलों कें संबंध में दिल्ली के विभिन्न न्यायालयों में सरकार के विरुद्ध मुकदमें दायर किए हैं: और
- (ख) क्या सरकार ऐसे कर्मचारियों के परिवार की परिस्थितियों को ध्यान में रखते हुए उनको पेंशन अथवा अन्य सुविधाएं देने कें संबंध में विचार करेगी, यदि हां, तो कब तक ?

गृह मंत्री (श्री इन्द्रजीत गुप्त) (क) केन्द्रीय रिजर्व पुलिस बल को दिल्ली में दायर किए गए ऐसे अदालती मामलों का कोई नोटिस प्राप्त नहीं हुआ हैं।

(ख) इन कार्मिकों को अनुशासनिक आधार पर सेवा से बर्खास्त/सेवामुक्त कर दिया गया था और इन्हें किन्ही पेंशन लाभों की प्रात्पि का अधिकार नहीं हैं। तथाति, अन्य सभी देयताओं का भुगतान कर दिया गया हैं।

Proposal to Modify/Amend the Article 356 of the Constitution

*180. SHRI P. SOUNDARARAJAN: SHRIMATI JAYANTI PAT-NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are considering to modifying/amending Article 356 of the Constitution;
- (b) if so, whether Government propose to call for an all party meeting before

drafting the Constitution Amendment Bill; and

(c) whether such a Bill is proposed to foe introduced during the current Session of Parliament? THE MINISTER OF HOME

AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (c) One of the items included in the agenda for the first meeting of the Standing Committee of the Inter-State Council, held on January 15, 1997 was 'Emergency Provisions*. The opinion on the subject was divided. One viewpoint was that article 356 should be deleted from the Constitution of India. The other viewpoint was that this article be retained foul should be suitably amended so as to provide adequate safeguards to prevent us misuse. Considering the difference between the two viewpoints that emerged during the discussions, the members were requested to communicate their views and suggestions in the matter, in writing, so that these could be compiled and placed before the next meeting of the Standing Committee. The matter will be discussed further by the Standing Committee.

Keeping in view the composition of the Standing Committee and of the Inter-State Council, it is not considered necessary to call for an all party meeting on the subject.

WRITTEN ANSWERS TO UNSTARRED OUESTIONS

Telephone Exchanges with latest Technology in Gujarat

- 1169. SHRI AHMED PATEL: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Government have any plan to set up new telephone exchanges with the latest technology for the State of Gujarat: (b) if so, the details thereof;
- (c) whether manual telephone exchanges are still in existence in Gujarat;
- (d) if so, the district-wise details thereof; and
- (e) by when these exchanges are likely to be converted into electronic exchanges?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

- (b) Details of New Telephone Exchanges with latest Technology commissioned upto 21.2.97 during 96-97 likely to be commissioned upto March, 97 are goven in the statement (see below)
- (C) No, Sir.
- (d) Does not arise un view of (c)

Statement

Details of new exchanges (with latest Technology) commissioned till 21.2.97 during 1996-97 and likely to be commissioned upto March '97 in Gujarat'

s. No.	Name of the exchange	Туре	& Capacity		Status
1.	CHHAN1	(VADODARA)	PETEX-150	5K	Commissioned
2.	ATLADARA	(VADODARA)	PETEX-150	3K	-do-
	ROAD				
3.	KARIMABAD	(SURAT)	PETEX-150	4K	-do-
4.	NARANPURA	(AHMEDABAD)	AT&T	10K	-do-
5.	RA1YA ROAD	(RAJKOT)	OCB-283	3K	-do-
6.	PARLE POINT	(SURAT)	PETEX-150	3K	To Be Com-
					missioinedBy
					March, 97
7.	PARLE POINT	(SURAT)	PETEX-150	7K	-do-
8.	RAILWAYPURA	(AHMEDABAD)	HTL	7K	-do-
9.	RAILWAYPURA	AHMEDABAD)	HTL	3K	-do-
10.	ELLISBTRIDGE	(AHMEDABAD)	AT&T	10K	-do-
11.	SABARMATI	(AHMEDABAD)	AT&T	10K	-do-